

THE SCHEDULE

SEE RULE 18 (1)

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT/AS ON THE
31ST DECEMBER, 1996.

1. Name of the Government servant in full (in block letters). DAVINDER KUMAR.
2. Service to which he belongs: Himachal Pradesh Judicial Service.
3. Total length of service upto date:-
i) in non-gazetted rank. Nil
ii) in Gazetted rank. 5 months 25 days.
4. Present post held & place of posting. Sub-Judge-cum-Judicial Magistrate, Court No. I, Una (H.P.)
5. TOTAL annual income from all sources during the calendar year immediately preceeding the 1st day of January, 1997 Rs. 34,130-00

6. Declaration:

I hereby declare the return enclosed namely, Forms 1 to V, are complete, true and correct as on 31.12.1996, to the best of my knowledge and belief, in respect of information due to be furnished by me under the provision of sub-rule i of rule 18 of the Central Civil (Conduct) Rules, 1964.

Date:- 24.9.97

Davinder Kumar
Signatures Davinder Kumar,
Sub-Judge-cum-Judicial Magistrate,
Court No. I, Una.

ANNEXURE - A
SCHEDULE - FORM NO. I.

STATEMENT OF IMMOVEABLE PROPERTY ON FIRST APPOINTMENT/AS ON 31.12.1996.
(e.g. Lands, House, Shops other building etc.)

S.No.	Description of property.	Precise location (Name of District, Division, Taluk & Village in which the property is situated and also its distinctive number etc.).	Areas of land in case of land & buildings.	Nature of land in case landed property.	Extent of interest.	If not in own name in whose name held & his relationship if any to the Govt. servant.	Date of acquisition.	How acquired (whether purchased mortgage, lease, inheritance, gift, or other wise) & name with details of person/ persons from whom acquired. (Address & connection of the Govt. servant if any with the person.	Value of the property.	Particulars of sanction of prescribed authority.	Total annual income from property	Remarks.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
-	-	-	-	-	-	-	-	-	-	-	-	-

Ancestral landed property exists in my father name.

Davinder Kumar
24/9/97

Davinder Kumar,
Sub-Judge-cum-Judicial Magistrate,
Court No. I, Una.

FORM NO. II

STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT AS ON THE 31ST DECEMBER 1996.


1. Cash and Bank Balances exceeding 3 months emoluments.
2. Deposits, loans advanced and investment (such as shares, securities, debentures etc.)

S.No.	Description.	Name and address of company etc.	Amount	If not in own name, name & address of person in whose name held & his/her relationship with Govt. servant.	Annual income derived.	Remarks.
1.	2.	3.	4.	5.	6.	7.

- N I L -

Davinder Kumar
24-9-97
(Davinder Kumar)
Sub-Judge-cum-Judicial Magistrate,
Court No. I, Una. (H.P.)

Dated:- _____

Signatures _____ 

FORM NO.III

STATEMENT OF MOVEABLE PROPERTY ON FIRST APPOINTMENT/ AS ON 31ST DECEMBER, 1996.

S.No.	Description	Price or value at the time of acquisition and/ or the total payment made upto the date of return, as the case may be, in case of articles on hire purchase or instalment basis.	If not in own name, name and address of the person on whose name and his/her-relationship with the Govt. servant.	How acquired with approximate date of acquisition.	Remarks.
1.	2.	3.	4.	5.	6.
-	-	-	N I L	-	-

Dated:- _____

Davinder Kumar
24/12/96
Signatures:- (Davinder Kumar)
Sub-Judge-cum-Judicial Magistrate,
Court No.I, Una. (H.P.)

FORM NO.IV.

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY OF FIRST APPOINTMENT AS ON THE
31ST DECEMBER, 1996.

S.No.	Policy No. and date of Policy.	Name of insurance company.	Sum insured/ date of maturity.	Amount of annual premium.	Type of provident funds/ G.P.F./ C.P.F. Account No.	Closing balance as last reported by the Audit/Accounts Officer alongwith date of such balance.	Contribution made subsequently.	Total	Remarks if there is dispute regarding closing balance. (Figures according to Govt. servant should also be given).
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	150570837 10-11-1992	Life Insurance Corporation of India.	Rs.50,000/- 10.11.2016	Rs.2,788/-	GPF Account No. not allotted.	-	-	-	-

Dated:-

Davinder Kumar
24/9/92
 Signatures (Davinder Kumar)
 Sub-Judge-cum-Judicial Magistrate,
 Court No.I, Una (H.P.)

FORM V

STATEMENT OF DEBTS AND OTHER LIABILITIES ON FIRST APPOINTMENT AS ON THE 31ST DECEMBER, 1986.

S.No.	Amount	Name and address of creditor.	Date of incurring liabilities.	Details of transaction	Remarks.
1.	2.	3.	4.	5.	6.
-	-	-	N I L -	-	-

Date: -

Davinder Kumar
Signatures (Davinder Kumar)
Sub-Judge-cum-Judicial Magistrate,
Court No. I, Una.